

ITEM NO.305

COURT NO.7

SECTION XVI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application Nos.1930-1931/2025 in  
SLP(C) No. 21132-21133/2025

[Arising out of impugned final judgment and order dated 12-08-2025  
in SLP(C) No. No. 21133/2025 12-08-2025 in SLP(C) No. 21132/2025  
passed by the Supreme Court of India]

SECRETARY, BIHAR CRICKET ASSOCIATION

Petitioner(s)

VERSUS

BIHAR CRICKET ASSOCIATION & ORS.

Respondent(s)

[REPORT IS RECEIVED].....[PART HEARD BY: HON'BLE MR. JUSTICE  
J.B. PARDIWALA AND HON'BLE MR. JUSTICE K.V. VISWANATHAN].....  
[TO BE TAKEN UP AT 3:00 PM]  
IA No. 252923/2025 - MODIFICATION

Date : 21-04-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :Mr. Rajiv Shakhder, Sr. Adv.  
Mr. Talib Mustafa, Adv.  
Mr. Lzafeer Ahmad B. F., AOR  
Mr. Ahmad Ibrahim, Adv.  
Ms. Raksha Agrawal, Adv.  
Mr. Karan Khetani, Adv.  
Mr. Shashwat Bajpa, Adv.

For Respondent(s) :Mr. Vikas Mehta, AOR  
Mr. Kartik Pandey, Adv.  
Ms. Nitika Grover, Adv.

Mr. Vaishak Omanakuttan, Adv.

Mr. Atmaram N.s. Nadkarni, Sr. Adv.

Mr. Salvador Santosh Rebello, AOR

Ms. Manisha Gupta, Adv.

Ms. Himanshi Nagpal, Adv.

Mr. Raghav Sharma, Adv.

Ms. Moulishree Pathak, Adv.

Ms. Arzu Paul, Adv.

Ms. Deepti Arya, Adv.

Mr. Prashant Dixit, Adv.

Mr. Aakarshan Aditya, AOR

Mr. Satish C. Kaushik, Adv.

Mr. Vibhu Tiwari, Adv.

Mr. Tarurarg Gaur, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. By our order dated 20<sup>th</sup> March, 2026, we had appointed Hon'ble Mr. Justice Abhay S. Oka, former judge of the Supreme Court of India to act as the Ombudsman of the Bihar Cricket Association.
2. However, Justice Oka has expressed his disinclination to act as the Ombudsman of the Bihar Cricket Association considering that it involves some adjudicatory function.
3. In view of the aforesaid, we appoint Hon'ble Mr. Justice Hrishikesh Roy, former Judge of this Court to act as the Ombudsman of the Bihar Cricket Association.
4. The fees of the learned Ombudsman along with other

modalities, shall be fixed in consultation with the parties.

5. Post this matter for further hearing on 13.5.2026 insofar as the report forwarded by former Ombudsman Hon'ble Mr. Justice L.N. Rao (Former Judge, Supreme Court of India) is concerned.

6. Registry is directed to inform about this order to the newly appointed learned Ombudsman at the earliest.

(CHANDRESH)  
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)  
COURT MASTER (NSH)